

Mr. Speaker: Those in favour of granting leave to this adjournment motion may stand in their seats.

(Some hon. Members rose in their seats)

I find that the number is forty.

Shri Tyagi: So, it is ten short. I hope that there cannot be two countings in this matter; one counting is final.

Mr. Speaker: If one counting is final then my first counting must stand! Shri Tyagi has scored the point on a technical objection that fifty Members have not risen in their seats. It is unfortunate. Hon. Members who table adjournment motions must have fifty Members always with them.

I am really sorry that notwithstanding my stretching a point in their favour, I am not able to support them. Leave is refused. ††

12.17 hrs.

PAPERS LAID ON THE TABLE

REPORT OF ADVISORY COMMITTEE ON ANCILLARY INDUSTRIES RELATED TO SHIP-BUILDING AND SHIP-REPAIRS

Dr. P. Subbarayan: On behalf of Shri Raj Bahadur, I beg to lay on the Table a copy of the First Report of the Advisory Committee on Ancillary Industries related to ship-building and ship-repairs. [Placed in Library. See No. LT-1993/60.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (i) G.S.R. 290, dated the 5th March, 1960 making certain amendment to the Wheat

(Uttar Pradesh) Second Price Control Order, 1959; and

- (ii) G.S.R. 315, dated the 9th March, 1960 making certain amendment to the Uttar Pradesh Paddy and Rice (Restriction on Movement) Order, 1958. [Placed in Library. See No. LT-1994/60.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 10th March, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

OMISSION IN COMMUNIQUE ISSUED BY WORLD BANK OF INDIA'S CONTRIBUTION TO INDUS DEVELOPMENT FUND

Shri S. M. Banerjee (Kanpur): Under rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance, and I request that he may make a statement thereon:—

"The omission in the communique issued by the World Bank, of India's large contribution to the Indus Development Fund."